

(2014) 05 P&H CK 0264

High Court Of Punjab And Haryana At Chandigarh

Case No: FAO No. 1711 of 1998

Naginder Singh and Others

APPELLANT

Vs

Prem Singh and Others

RESPONDENT

Date of Decision: May 20, 2014

Hon'ble Judges: K. Kannan, J

Bench: Single Bench

Advocate: H.N. Mehtani, Advocate for the Appellant; Ajay Kundra, Advocate for Respondents No. 3 and Mr. Eklavya Darshi, Advocate for the Respondent

Final Decision: Partly Allowed

Judgement

K. Kannan, J.

The appeal is for enhancement of compensation for death of a male aged 63 years. The accident took place on 26.4.1992. He was said to be a businessman. The tribunal assessed a compensation of Rs. 2,58,000/- The claimants are widow and a son.

2. I will re-work the compensation taking the income as assessed at Rs. 6,300/- and tabulate the same as under:-

The total compensation payable shall be Rs. 4,60,300/- with interest as awarded already. The amount in excess of what has already been granted by the Tribunal shall attract interest at the rate of 7.5% per annum from the date of petition till the date of payment.

3. The award is modified and the appeal is allowed to the above extent.